

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 472/TT/2019

- Subject** : Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for LILO of 400 kV Bongaigaon-Malda Transmission Line at Siliguri and sub-station at Siliguri (New) in the Eastern Region
- Date of Hearing** : 18.5.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) & 5 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for LILO of 400 kV Bongaigaon-Malda Transmission Line at Siliguri and sub-station at Siliguri (New) in the Eastern Region. The asset was put under commercial operation on 1.8.2003;
 - b. The transmission tariff of the asset for the 2014-19 tariff period was allowed by the Commission vide order dated 26.11.2015 in Petition No. 508/TT/2014;
 - c. The trued-up transmission tariff for the 2014-19 tariff period and tariff for 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 26.11.2015 in Petition No. 508/TT/2014;



- d. No Additional Capital Expenditure is claimed in the 2014-19 and 2019-24 tariff periods;
 - e. The information sought through Technical Validation letter was filed vide affidavit dated 31.7.2020; and
 - f. No reply has been received from any of the Respondents.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

